

G Muniratnam Vs State Of Andhra Pradesh And Others

Court: Andhra Pradesh High Court

Date of Decision: Dec. 31, 2020

Acts Referred: Code Of Civil Procedure, 1908 " Section 151
Constitution Of India, 1950 " Article 14, 21, 226, 300(A)

Hon'ble Judges: Ninala Jayasurya, J

Bench: Single Bench

Advocate: T C Krishnan

Judgement